

CC No. 283/19

CBI Vs. Ravinder Singh & Anrs.

18.08.2020

Present: Sh. Dhan Kishore, Id. Senior PP for CBI along with IO Inspector Shitanshu Sharma and Pairvi Officer Sh. K. S. Thakur.

Sh. Md. Qamar Ali, Id. counsel for A-1 along with A-1.

Sh. Sudarshan Rajan, Id. counsel for A-2 and A-3 along with A-2 and A-3.


Present matter has been taken up through video conferencing hosted by Mrs Pallavi Sharma, Reader of this Court in terms of office Order No.322/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi and subsequent office Order No. Power/Gaz. /RADC/2020/E-8959-9029 dated 16.08.2020 passed by Id. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Matter is listed in the category of further final arguments.

Ld. counsel for A-2 and A-3 submits that he has forwarded written arguments on the point of forgery to the court and copy thereof has also been forwarded to Ld. Sr. PP for the CBI on his e-mail ID.

Part further final arguments heard. During the course of arguments, IO seeks sometime to apprise the court qua the role of A-3 in the commission of offences in the present case with documentary evidence in support thereof.

On his request, put up this matter for further final arguments, on 27.08.2020. IO Inspector Sudhanshu Sharma is directed to remain present through video conferencing on the next date of hearing. The time of the next video conference meeting shall be communicated later on.


(Anurag Sain)
Special Judge

(PC Act) (CBI)-11/RADC/ND/18.